DIVISION BENCH ITEM NO.114

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

IA No.234/2023 IN CP (IB) No.174/ALD/2019

CORAM:

1. **SHRI PRAVEEN GUPTA,**
   HON'BLE MEMBER (JUDICIAL)
2. **SHRI ASHISH VERMA,**
   HON'BLE MEMBER (TECHNICAL)

Date of Order: 1st May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	**M/S MAHAJAGDAMBA TUBES PVT LTD V/S M/S QUALITY STEELS PRODUCTS LTD.**
UNDER SECTION	**9 IBC (CIRP WITHDRAWAL)**

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon alongwith Sh. Ankit Sareen, Advs. *: For the Applicant in IA No.234/2023*

Sh. Karan Gandhi, Adv. *: For the Res. No.1 in IA No.234/2023*

Sh. Harish Taneja alongwith Ms. Parul, Advs. *: For the Res. No.2 in IA No.234/2023*

ORDER

IA No.234/2023

1. Ld. Counsel representing the Applicant states that the present application has been filed *inter alia* seeking relief with respect to the refund of the excess amount stated to have been paid by the Applicant with respect to the CIRP cost given for the duration when the CIRP was put on hold by this Adjudicating Authority previously vide order dated 23.11.2022.

2. In pursuance of the other prayers, the Ld. Counsel representing the Applicant also relies upon a supplementary affidavit filed vide Diary No.3151 dated 12th December, 2023.

3. Ld. Counsel representing the Applicant is directed to supply the copy of the affidavit dated 12th December, 2023 to Sh. Karan Gandhi, Ld. Counsel for Respondent No.1 within a period of 3 days.

4. The matter is adjourned for further hearing on 5th June, 2024.

-Sd- ***-Sd-***

(Ashish Verma) **(Praveen Gupta)**
Member (Technical) **Member (Judicial)**

1st May, 2024
Avaneesh Kumar Singh
(Stenographer)